

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. Case (Civil) No. 338 of 2020

Ravindra Prasad.Petitioner

-Versus-

The State of Jharkhand & Ors.Opp. Parties

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioner : Mr. Diwakar Upadhyay, Advocate.

For the Opp. Parties : Mr. Aashish Kumar, Advocate.

03/ 26.03.2021

It has been submitted by the learned Counsel for the Opp. Parties Mr. Aashish Kumar that reasoned order has been passed in compliance of the Court's order.

In above view of the matter, no case of contempt is made out and the same is hereby dropped.

Accordingly, this Contempt Application stands disposed of.

[Dr. S.N.Pathak, J.]

P.K.S.